

REFORMS IN AGARTALA MUNICIPALITY

58. MUNSHI ARMAN ALI : Will the Minister for STATES be pleased to state :

(a) whether Government have considered the desirability of immediate reform of the Municipal Law of Agartala ;

(b) whether it is a fact that there was a proposal to adopt with modifications the Bengal Municipal Act for Agartala Municipality ; if so, how far the matter has progressed ; and

(c) what steps Government propose to take for early adoption of a changed form of law for the development of Agartala Municipality ?

THE MINISTER FOR HOME AFFAIRS AND STATES (Dr. K. N. KATJU) : (a) to (c). The Chief Commissioner is considering in consultation with the local Municipality a proposal to extend the Bengal Municipal Act to Tripura.

REORGANISATION IN TRIPURA

59. MUNSHI ARMAN ALI : Will the Minister for STATES be pleased to state :

(a) whether it is a fact that many of the Government employees in Tripura State are not receiving their pay according to the revised scale ;

(b) what are the departments of Government in Tripura that still await reorganisation ; and

(c) how long will it take to complete the scheme of reorganisation in Tripura ?

THE MINISTER FOR HOME AFFAIRS AND STATES (Dr. K. N. KATJU) : (a) Yes.

(b) and (c). The reorganisation proposals in respect of the following departments are still under consideration and final orders are expected to be issued shortly :—

1. Secretariat.
2. Excise.
3. Forests.
4. Jails.

5. Education.
6. Medical and Public Health.
7. Agriculture.
8. Government Press.
9. Industries, Commerce and Labour.
10. Works and Buildings Department.

POLITICAL PRISONERS IN TRIPURA

60. MUNSHI ARMAN ALI : Will the Minister for STATES be pleased to state whether the undertrial political prisoners are made to work in jails of Tripura ?

THE MINISTER FOR HOME AFFAIRS AND STATES (Dr. K. N. KATJU) : No.

CASH AND SECURITIES

61. SHRI P. C. BHANJ DEO : Will the Minister for FINANCE be pleased to state :

(a) the amount of securities included in the sum of rupees 199 crores of "cash and securities held on Treasury Account" on 31st March 1952 ;

(b) whether the securities held in "Cash Balance Investment Account" are included in the above item ; and

(c) whether any State Government securities are held on Treasury Account ?

THE MINISTER FOR REVENUE AND EXPENDITURE (SHRI MAHAVIDYAGI) : (a) Rs. 41 crores.

(b) Yes.

(c) No.

PROVIDENT FUND

62. SHRI P. C. BHANJ DEO : Will the Minister for FINANCE be pleased to state :

(a) whether any scheme was in operation in recent years as an anti-inflationary measure permitting higher contribution to Provident Funds by Government servants ;